

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) The draft Banning of Unregulated Deposit Schemes Bill, 2018 has suitable provision which ensures that provisions of the said Bill are in addition to and not in derogation of the provision of any other law for the time being in force including Odisha Protection of Interest of Depositors (OPID) Act, 2011.

Participation of States in e-way bill system

1163. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that ten States have joined Government's centralised e-way bill system for inter-State transport of goods by road under the GST regime to plug revenue leakages;

(b) if so, the details thereof;

(c) whether it is also a fact that the new regime will become mandatory from next month with all inter and intra State movement across the country and will be tracked from June, 2018; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) All States have joined the Government's centralized e-way bill system for inter-State transport of goods by road under the GST regime. Accordingly, the Government, on the recommendations of the GST Council, appointed the 1st day of February, 2018, as the date from which the provisions of the e-way bill rules shall come into force for inter-State movement of goods. However, in view of the difficulties faced by the trade in generating the e-way bill due to initial technological glitches, it was decided by the GST Council to extend the trial phase for generation of e-way bills, both for inter-State and intra-State movement of goods.

(c) and (d) As per the decision of the GST Council, the States may choose any date before 1st June, 2018 for implementing the national e-way bill system for intra-State movement of goods but all States shall implement it latest by 1st June, 2018. This would be done by exercising the powers under rule 138A(5) of CGST/SGST Rules, 2017 jointly by the Central Government and the respective State Governments.